



Latest Laws.com

Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !

(2) It shall come into force at once.

Amendment of section 5A of Bom. LXII of 1949. 2. In section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949, in sub-section (2) for the words "seven years" the words "eight years" shall be substituted.

Repeal of Guj. Ord. No. 1 of 1962. 3. The Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Ordinance, 1962 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Guj. Ord. No. 1 of 1962.

Bom. 1 of 1904.



The Gujarat Government Gazette
EXTRAORDINARY
 PUBLISHED BY AUTHORITY

Vol. IV] TUESDAY, MAY 28, 1963/JYAISTHA 7, 1885

Separate paging is given to this Part in order that it may be
 filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.

[The following Act of the Gujarat Legislature, having been assented to by the
 President on the 25th May 1963, is hereby published for general information.]

AKBAR S. SARELA,
 Secretary to Government,
 Legal Department.

GUJARAT ACT NO. XXIX OF 1963. *

(First published, after having received the assent of the President in the
 "Gujarat Government Gazette" on the 28th May 1963.)

An Act to amend the Bombay Taluqdari Tenure Abolition Act, 1949.

It is hereby enacted in the Fourteenth Year of the Republic of India as
 follows :—

1. (1) This Act may be called the Bombay Taluqdari Tenure Abolition
 (Gujarat Amendment) Act, 1963. Short title
and commen-
cement.
- (2) It shall be deemed to have come into force on 28th February 1963.

Bom.
 LXII
 of
 1949.

2. In section 5 A of the Bombay Taluqdari Tenure Abolition Act, 1949,
 in sub-section (2), for the words "eight years" the words "ten years" shall be
 substituted. Amendment
of section 5 A
of Bom. LXII
of 1949.



The Gujarat Government Gazette EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. VII]

MONDAY, NOVEMBER 21, 1966/KARTIKA 30, 1888

Separate Paging is given to this part in order that it may
be filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 11th November, 1966, is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat
Legal Department.

GUJARAT ACT NO. 21 OF 1966.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 21st November 1966.

An Act further to amend the Bombay Taluqdari Tenure Abolition Act, 1949 for certain purposes.

It is hereby enacted in the Seventeenth Year of the Republic of India as follows :—

1. This Act may be called the Bombay Taluqdari Tenure Abolition (Amend-Short title, ment) Act, 1966.

Bom. LXII of 1949. 2. In section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949, after sub-section (2A), the following sub-section shall be inserted, namely :— Amendment of section 5A of Bom. LXII of 1949.

“(2B) Notwithstanding the expiry of the period specified in sub-section (2A), the right conferred under sub-section (1) may be exercised before the end of March, 1968.”.



The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. IX] SUNDAY, OCTOBER 6, 1968/ASVINA 14, 1890

Separate paging is given to this Part in order that it may
be filed as a separate compilation

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor

The following Act of the Gujarat Legislature having been assented to by the President on the 5th October 1968 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 19 OF 1968.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 6th October 1968.)

An Act further to amend the Bombay Taluqdari Tenure Abolition Act, 1949.

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Taluqdari Tenure Abolition (Gujarat Amendment) Act, 1968. Short title.

2. In section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949, after Amendment of section 5A of Bom. LXII of 1949.
sub-section (2B), the following sub-section shall be inserted, namely:—
“(2C) Notwithstanding the expiry of the period specified in sub-section (2B), the right conferred under sub-section (1) may be exercised before the end of March, 1969.”

3. The Bombay Taluqdari Tenure Abolition (Amendment) Ordinance, 1968 is Repeal of Guj. Ord. No. 1 of 1968.
hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Bom.
1 of
1904.